ITEM NO.35 COURT NO.7 SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition for Special Leave to Appeal (Crl.) No. 15063/2026

[Arising out of impugned final judgment and order dated 27-01-2026 in A528BNSS No. 28701/2025 passed by the High Court of Judicature at Allahabad]

UDAY SARUP Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ORS. Respondent(s)

Date : 26-10-2026 This petition was called on for hearing today.

CORAM :
HON'BLE MR. JUSTICE SANJAY KUMAR
HON'BLE MR. JUSTICE SANJEEV SACHDEVA

For Petitioner(s) Mr. R. Basant, Sr. Adv.
Mr. Gajinder Kumar, Adv.
Ms. Kiran Jai, Adv.
Mr. Chandra Shekhar, Adv.
Ms. Somya Arya, Adv.
Mr. Chirag M. Shroff- 1525, AOR

For Respondent(s) Mr. Divyesh Pratap Singh, Adv.
Mr. Sarvesh Singh Baghel- 1813, AOR
Mr. Upendra Mishra, Adv.
Mr. Bhrigu Nath Dubey, Adv.

Mr. Sanjay Jain- 1299, AOR
Mr. Amber Jain, Adv.
Mr. Sunny Sachin Rawat, Adv.

Mr. Davinder Pal Singh, A.S.G.
Mr. Shreekant Neelappa Terdal- 909, AOR
Mr. Rajan Kumar Chourasia, Adv.
Mr. Nikhil Aradhe, Adv.
Mr. Bhuvan Kapoor, Adv.
Mr. Harsh Gokhle, Adv.
Mr. Shanshank Bajpai, Adv.

UPON hearing the counsel, the Court made the following
O R D E R

Leave granted.

Signature Not Verified
Digitally signed by babita pandey
Date: 2026.10.27 17:44:13 IST
Reason:

List on 04.11.2026 in the list of regular hearing matters.

(BABITA PANDEY) AR-CUM-PS

(PREETI SAXENA) COURT MASTER (NSH)